

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.46/MP/2021**

- Subject : Petition under the Central Electricity Regulatory Commission (Power Market) Regulations, 2010 and applicable provisions of the Electricity Act, 2003; Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008; Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 as amended from time to time and Bye-Laws Regulations and Business Regulations of the Respondent Energy Exchange, inter alia, for violation of order dated 29.5.2020 in Petition No. 225/RC/2020.
- Date of Hearing : **21.7.2023**
- Coram : Shri Jishnu Barua, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner : BSES Rajdhani Power Limited (BRPL)
- Respondents : Indian Energy Exchange (IEX) and 2 Ors.
- Parties Present : Shri Arijit Maitra, Advocate for the Petitioner  
Shri Karishk, Advocate for the Petitioner  
Shri S.Jha, Advocate for the Petitioner  
Shri Anand K Ganesan, Advocate, IEX  
Ms. Kriti Soni, Advocate, IEX  
Ms. Aishwarya Subramani, Advocate, IEX  
Shri Gaurav Maheshwari, IEX  
Shri Gajendra Singh, IEX  
Ms. Debajoyti, IEX  
Shri Alok Mishra, NLDC

**Record of Proceedings**

During the course of the hearing, learned counsels for the Petitioner, the Respondents, IEX and the representative of NLDC made detailed submissions in the matter and reiterated the submissions made in the pleadings.

2. Considering the request of the learned counsels for the parties, the Commission permitted the parties to file their respective written submissions in the matter within two weeks with copy to other side.
3. Subject to the above, the Commission reserved the matter for order.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**